## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 291/GT/2020

Subject : Petition for revision of tariff for the period from 1.4.2014

to 31.3.2019 and for approval of tariff for the period from 1.4.2019 to 31.3.2024 for Chamera-II Power Station.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Ltd. and 12 ors.

Date of Hearing : 31.3.2022

Coram : Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present : Shri Sachin Datta, Senior Advocate, NHPC

Shri Rajiv Shankar Dvivedi, Advocate, NHPC

Shri Ajay Shrivas, NHPC Shri Piyush Kumar, NHPC

Shri R.B. Sharma, Advocate, BRPL

Ms. Megha Bajpeyi, BRPL

Shri Mohit Mudgal, Advocate, BYPL Shri Sachin Dubey, Advocate, BYPL

## **Record of Proceedings**

The Petition was called out for virtual hearing.

- 2. During the hearing learned Senior counsel for the Petitioner relied upon his petition and made detailed oral submissions in the matter. He also stated that rejoinders to the replies filed by Respondents, UPPCL, BRPL and BYPL have been filed and are placed on record.
- 3. The learned counsel for Respondent, BRPL referred to the reply and made detailed oral submissions in the matter.
- 4. The learned counsel for the Respondent, BYPL adopted the submissions of the Respondent, BRPL.
- 5. On a specific query by the Commission as to the reason for capital expenditure, under the original scope of work, more so, when the project has completed half of its useful life, the learned Senior counsel for the Petitioner clarified that no expenditure has been claimed under the original scope of work, which has been deferred for execution. He further submitted that expenditure is being claimed for replacement of assets, based on the recommendations of the OEM, due to technological obsolescence, which has been placed on record.



6. The Commission after hearing the parties, reserved its order in the matter.

## By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)